

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-102
IB-413/ND/2024

IN THE MATTER OF:

Rashtriya Cargo Movers

....Applicant

Vs.

Prافل Overseas Private Limited

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 22.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. Sumit Parikh, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

This is a petition filed under Section 9 of the IBC, 2016. Heard the submission made by Ld. Counsel on behalf of Operational Creditor. Mr. Sumit Parikh, Advocate appears on behalf of Corporate Debtor on the basis of advance notice and accepts notice for filing reply to this petition. Reply be filed within a period of 2 weeks and thereafter 1 week time is granted for filing rejoinder by the Petitioner, if any. List the matter on **09.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)